

**Directorate General of Foreign Trade**  
**Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011**

**Para 4.7 Officewise Statement**

**MEETING NUMBER** : 12/82-ALC4/2007 **MEETING DATE** : 24.07.2007

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| 1 | <b>Case No.:</b> 1/12/82-ALC4/2007                                                                                                                                                                                                                                                                                                                                                                                | Party Name:DR REDDYS LABORATORIES LTD | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | <b>Status:</b> Case<br><b>Deferred</b> |
|   | HQ File :01/82/050/01673/AM05/                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :09/24/040/00314/AM05/       | Lic.No/Date:0910021404<br>06.01.2005       | Defer Date:<br>21.08.2007              |
|   | <p><b>Decision :</b>The Committee considered the case as per agenda for ratification of norms for the export product Azoline under para 4.7 of HBP.</p> <p>The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.</p> |                                       |                                            |                                        |

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| 2 | <b>Case No.:</b> 5/37/82-ALC1/2005                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:FDC LTD.,            | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | <b>Status:</b> Case<br><b>Deferred</b> |
|   | HQ File :01/82/050/00946/AM06/                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :03/94/040/00798/AM06/ | Lic.No/Date:0310356218<br>22.11.2005       | Defer<br>Date:21.08.2007               |
|   | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product Econazole Nitrate BP/JP/USP under para 4.7 of HBP.</p> <p>The Committee noted that the firm has not furnished the technical details alongwith their application. The Committee, therefore, decided to call for the technical details from the firm. Accordingly, the case was deferred for four weeks.</p> |                                 |                                            |                                        |

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| 3 | <b>Case No.:</b> 10/47/83-ALC1/2005 | Party Name:UNIMARK REMEDIES LIMITED., | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | <b>Status:</b> Case<br><b>Deferred</b> |
|   | HQ File :01/83/050/00648/AM06/      | RLA File :03/95/040/01126/AM06/       | Lic.No/Date:0310365523<br>02.02.2006       | Defer<br>Date:07.08.2007               |

**Decision :** The Committee considered the case as per agenda for ratification of norms for the export product Cefadroxil under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.

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| 4 | Case No.:3/9/82-ALC1/2006      | Party Name:DSM ANTI-INFECTIVES INDIA LTD | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | Status:Case<br>Approved |
|   | HQ File :01/82/050/01314/AM06/ | RLA File :22/24/040/00080/AM06/          | Lic.No/Date:2210005220<br>02.02.2006       |                         |

**Decision :** The Committee considered the case as per agenda for ratification of norms for the export product Ampicillin Anhydrous under para 4.7 of HBP.

The Committee in the light of the report furnished by PI Division vide their U.O. No.35011/274/2006 PI-III dated 20.07.2007 decided to ratify the norms of the export product under para 4.7 of the HBP as per details below or as applied for whichever is lower.

Export Product:

Ampicillin Anhydrous from Pen G Route-----1Kg.

Import items:

1. Penicillin G Potassium 1<sup>st</sup> Crystal-----2.088BOU/kg
2. Pivaloyl chloride-----0.42kg/kg
3. Triethylamine-----0.0239kg/kg
4. Methylene chloride-----1.50kg/kg
5. D(-)Alpha Phenyl glycine Base-----0.500kg/kg
6. Pen. G Amidase (Enzyme)-----1.078gm/kg
7. Ethyl Aceto acetate-----0.45kg/kg
8. Isopropyl Alcohol-----1.21kg/kg
9. Pot. Carbonate-----0.235kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

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|---|--------------------------------|----------------------------------------|--------------------------------------------|-------------------------|
| 5 | Case No.:5/49/83-ALC1/2005     | Party Name:NESTOR PHARMACEUTICALS LTD. | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | Status:Case<br>Approved |
|   | HQ File :01/83/050/00661/AM06/ | RLA File :05/24/040/00875/AM06/        | Lic.No/Date:0510176456<br>15.02.2006       |                         |

**Decision :** The Committee considered the case as per agenda for ratification of norms for the export product Ampicillin Anhydrous under para 4.7 of HBP.

The Committee in the light of the report furnished by PI Division vide their U.O. No.35011/274/2006 PI-III dated 20.07.2007 decided to ratify the norms of the export product under para 4.7 of the HBP as per details below or as applied for whichever is lower.

Export Product:

Ampicillin Anhydrous from Pen G Route-----1Kg.

Import items:

1. Penicillin G Potassium 1<sup>st</sup> Crystal-----2.088BOU/kg
2. Pivaloyl chloride-----0.42kg/kg
3. Triethylamine-----0.0239kg/kg
4. Methylene chloride-----1.50kg/kg
5. D(-)Alpha Phenyl glycine Base-----0.500kg/kg
6. Pen. G Amidase (Enzyme)-----1.078gm/kg
7. Ethyl Aceto acetate-----0.45kg/kg
8. Isopropyl Alcohol-----1.21kg/kg
9. Pot. Carbonate-----0.235kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

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|---|--------------------------------|------------------------------------------|--------------------------------------------|-------------------------|
| 6 | Case No.:9/7/82-ALC1/2006      | Party Name:DSM ANTI-INFECTIVES INDIA LTD | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | Status:Case<br>Approved |
|   | HQ File :01/82/050/01467/AM06/ | RLA File :22/24/040/00105/AM06/          | Lic.No/Date:2210005323<br>13.03.2006       |                         |

**Decision :** The Committee considered the case as per agenda for ratification of norms for the export product Ampicillin Anhydrous under para 4.7 of HBP.

The Committee in the light of the report furnished by PI Division vide their U.O. No.35011/274/2006 PI-III dated 20.07.2007 decided to ratify the norms of the export product under para 4.7 of the HBP as per details below or as applied for whichever is lower.

Export Product:

Ampicillin Anhydrous from Pen G Route-----1Kg.

Import items:

1. Penicillin G Potassium 1<sup>st</sup> Crystal-----2.088BOU/kg
2. Pivaloyl chloride-----0.42kg/kg
3. Triethylamine-----0.0239kg/kg
4. Methylene chloride-----1.50kg/kg
5. D(-)Alpha Phenyl glycine Base-----0.500kg/kg
6. Pen. G Amidase (Enzyme)-----1.078gm/kg
7. Ethyl Aceto acetate-----0.45kg/kg
8. Isopropyl Alcohol-----1.21kg/kg
9. Pot. Carbonate-----0.235kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

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|---|--------------------------------|-------------------------------------|--------------------------------------------|-------------------------|
| 7 | Case No.:9/11/83-ALC1/2006     | Party Name:SURYA PHARMACEUTICAL LTD | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | Status:Case<br>Approved |
|   | HQ File :01/83/050/00165/AM07/ | RLA File :22/24/040/00035/AM07/     | Lic.No/Date:2210005538<br>15.05.2006       |                         |

**Decision :** The Committee considered the case as per agenda for ratification of norms for the export product Ampicillin Anhydrous under para 4.7 of HBP.

The Committee in the light of the report furnished by PI Division vide their U.O. No.35011/274/2006 PI-III dated 20.07.2007 decided to ratify the norms of the export product under para 4.7 of the HBP as per details below or as applied for whichever is lower.

Export Product:

Ampicillin Anhydrous from Pen G Route-----1Kg.

Import items:

1. Penicillin G Potassium 1<sup>st</sup> Crystal-----2.088BOU/kg
2. Pivaloyl chloride-----0.42kg/kg
3. Triethylamine-----0.0239kg/kg
4. Methylene chloride-----1.50kg/kg
5. D(-)Alpha Phenyl glycine Base-----0.500kg/kg
6. Pen. G Amidase (Enzyme)-----1.078gm/kg
7. Ethyl Aceto acetate-----0.45kg/kg
8. Isopropyl Alcohol-----1.21kg/kg
9. Pot. Carbonate-----0.235kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

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|---|--------------------------------|---------------------------------------------|--------------------------------------------|--------------------------|
| 8 | Case No.:12/28/87-ALC1/2006    | Party Name:ALCHYMARS ICM SM PRIVATE LIMITED | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | Status: Case<br>Approved |
|   | HQ File :01/87/050/00482/AM07/ | RLA File :04/24/040/00047/AM07/             | Lic.No/Date:0410083795<br>25.08.2006       |                          |

**Decision :** The Committee considered the case as per agenda for ratification of norms for the export product 2-Methyl Mercapto Phenothiazene under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 24.07.2007 decided to ratify the norms under para 4.7 of the HBP as per details below or as applied for whichever is lower.

Export Product:

2-Methyl Mercapto Phenothiazene-----1Kg.

Import item:

3-methyl Mercapto Aniline-----2.36Kg/Kg.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

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|---|--------------------------------|------------------------------------------|--------------------------------------------|-------------------------|
| 9 | Case No.:34/28/82-ALC1/2006    | Party Name:DSM ANTI-INFECTIVES INDIA LTD | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | Status:Case<br>Approved |
|   | HQ File :01/82/050/00849/AM07/ | RLA File :22/24/040/00203/AM07/          | Lic.No/Date:2210005950<br>04.09.2006       |                         |

**Decision :** The Committee considered the case as per agenda for ratification of norms for the export product Ampicillin Anhydrous under para 4.7 of HBP.

The Committee in the light of the report furnished by PI Division vide their U.O. No.35011/274/2006 PI-III dated 20.07.2007 decided to ratify the norms of the export product under para 4.7 of the HBP as per details below or as applied for whichever is lower.

Export Product:

Ampicillin Anhydrous from Pen G Route-----1Kg.

Import items:

1. Penicillin G Potassium 1<sup>st</sup> Crystal-----2.088BOU/kg
2. Pivaloyl chloride-----0.42kg/kg
3. Triethylamine-----0.0239kg/kg
4. Methylene chloride-----1.50kg/kg
5. D(-)Alpha Phenyl glycine Base-----0.500kg/kg
6. Pen. G Amidase (Enzyme)-----1.078gm/kg
7. Ethyl Aceto acetate-----0.45kg/kg
8. Isopropyl Alcohol-----1.21kg/kg
9. Pot. Carbonate-----0.235kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

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| 10 | Case No.:46/28/82-ALC1/2006                                                                                                     | Party Name:BELCO PHARMA         | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | Status: Case<br>Withdrawn |
|    | HQ File :01/82/050/00920/AM07/                                                                                                  | RLA File :05/24/040/00343/AM07/ | Lic.No/Date:0510190748<br>13.09.2006       |                           |
|    | <b>Decision</b> Withdrawn as this case has already been approved in the Norms Committee Meeting No.11/08 dated 17.07.2007.<br>: |                                 |                                            |                           |

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| 11 | Case No.:2/31/83-ALC1/2006 | Party Name:PRADEEP SHETYE PVT. LTD. | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | Status:Case<br>Deferred |
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|  | HQ File :01/83/050/00707/AM07/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :03/95/040/00433/AM07/ | Lic.No/Date:0310400643<br>22.09.2006 | Defer Date:<br>21.08.2007 |
|  | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product Micronized Rafoxanide under para 4.7 of HBP.</p> <p>The Committee noted that NC-I had decided in its meeting No.43/06 dated 07.02.2007 to call for Technical Specification including particle size, analysis for both import and export items, but no letter was issued to the firm from DES-IV Section calling the aforesaid information. The Committee, therefore, decided to call for the aforesaid information from the firm. Accordingly, it was decided to defer the case for four weeks.</p> |                                 |                                      |                           |

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|    | <b>Case No.:11/34/87-ALC1/2006</b>                                                                                                                                                                                                                                                                                         | Party Name:ALKALOIDS CORP       | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/87/050/00566/AM07/                                                                                                                                                                                                                                                                                             | RLA File :02/24/040/00189/AM07/ | Lic.No/Date:0210094006<br>25.09.2006       | Defer<br>Date:21.08.2007        |
| 12 | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product Senega Soft Extract under para 4.7 of HBP.</p> <p>The Committee decided to remind the Department of Ayush demi-officially for their comments. Accordingly, the case was deferred for four weeks.</p> |                                 |                                            |                                 |

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|    | <b>Case No.:9/34/82-ALC1/2006</b>                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:MAITHRI LABORATORIES (P) LTD., | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/82/050/00999/AM07/                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :09/24/040/00177/AM07/           | Lic.No/Date:0910027659<br>25.09.2006       | Defer<br>Date:04.09.2007        |
| 13 | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product Moxifloxacin Hydrochloride under para 4.7 of HBP.</p> <p>The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee, therefore, decided to defer the case for six weeks.</p> |                                           |                                            |                                 |

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| 14 | <b>Case No.:14/36/87-ALC1/2006</b> | Party Name:ALEMBIC LIMITED      | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/87/050/00696/AM07/     | RLA File :34/24/040/00183/AM07/ | Lic.No/Date:3410017311<br>06.11.2006       | Defer<br>Date:21.08.2007        |

**Decision :** The Committee considered the case as per agenda for ratification of norms for the export product Aza Erythromycin under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.

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| 15 | <b>Case No.:</b> 24/37/87-ALC1/2006                                                                            | Party Name:ADVY CHEMICAL        | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | <b>Status:</b> Case<br><b>Withdrawn</b> |
|    | HQ File :01/87/050/00704/AM07/                                                                                 | RLA File :03/94/040/00836/AM07/ | Lic.No/Date:0310406891<br>07.11.2006       |                                         |
|    | <b>Decision :</b> Withdrawn as the case has already been approved in the NC Meeting No.11/08 dated 17.07.2007. |                                 |                                            |                                         |

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| 16 | <b>Case No.:</b> 8/44/82-ALC1/2006                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:M/S.ENAL DRUGS PVT LTD., | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/82/050/01307/AM07/                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :09/24/040/00237/AM07/     | Lic.No/Date:0910028243<br>17.11.2006       | DeferDate:<br>04.09.2007               |
|    | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product 2-Chloro Methyl-3,Methyl-4)2,2,2 Trifluoro Ethoxy) Pyridine Hcl (Lansoprazole Chloro Compounded) Powder under para 4.7 of HBP.</p> <p>The Committee decided to forward the complete set of application to the Technical Authority for their comments. It was accordingly decided to defer the case for six weeks.</p> |                                     |                                            |                                        |

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| 17 | <b>Case No.:</b> 8/38/83-ALC1/2006                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:SKM PHARMA(P)LTD.,   | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00964/AM07/                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :07/24/040/00534/AM07/ | Lic.No/Date:0710048801<br>01.12.2006       | Defer<br>Date:04.09.2007               |
|    | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product Fortified Procaine Pencillin 4 Mega Injection 20ml under para 4.7 of HBP.</p> <p>The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee, therefore, decided to defer the case for four weeks.</p> |                                 |                                            |                                        |

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| 18 | Case No.:12/41/80-ALC2/2006                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:BRAWN LABORATORIES LTD | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | Status:Case<br>Approved |
|    | HQ File :01/80/050/01003/AM07/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :05/24/040/00737/AM07/   | Lic.No/Date:0510195559<br>04.12.2006       |                         |
|    | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product Cefadroxil Capsule 500MG under para 4.7 of HBP.</p> <p>The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/274/2006-PI-III dated 24.07.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is lower.</p> <p>Export product:<br/>Cefadroxil Capsule 500MG</p> <p>Import Item:<br/>Cefadroxil Monohydrate-----0.525gm/capsule</p> <p>RLA Concerned may take further necessary action under para 4.7 of HBP as per above decision of Norm Committee.</p> |                                   |                                            |                         |

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| 19 | Case No.:3/47/80-ALC2/2006                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:MANTENA LABORATORIES<br>LIMITED | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | Status:Case<br>Deferred   |
|    | HQ File :01/80/050/01016/AM07/                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :09/24/040/00324/AM07/            | Lic.No/Date:0910028524<br>06.12.2006       | Defer Date:<br>04.09.2007 |
|    | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product Benzyl(S)-(-)-1,2,3,4-Tetrahydro-3-Isoquinoline Carboxylate-Para-Toluene Sulfonic Acid Salt under para 4.7 of HBP.</p> <p>The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee, therefore, decided to defer the case for six weeks.</p> |                                            |                                            |                           |

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| 20 | Case No.:11/44/82-ALC1/2006                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:HETERO DRUGS LIMITED, | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | Status:Case<br>Deferred   |
|    | HQ File :01/82/050/01409/AM07/                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :09/24/040/00374/AM07/  | Lic.No/Date:0910028536<br>07.12.2006       | Defer Date:<br>21.08.2007 |
|    | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product Lisinopril under para 4.7 of HBP.</p> <p>The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.</p> |                                  |                                            |                           |

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| 21 | Case No.:3/47/87-ALC1/2006                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:ASTRIX LABORATORIES LTD., | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | Status:Case<br>Deferred  |
|    | HQ File :01/87/050/00826/AM07/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :09/24/040/00323/AM07/      | Lic.No/Date:0910028660<br>18.12.2006       | Defer<br>Date:21.08.2007 |
|    | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product Ritonavir under para 4.7 of HBP.</p> <p>The Committee decided to call for the information as per written comments forwarded by PI Division vide their U.O. No.35011/58/2007-PI-III dated 04.07.2007 from the firm as per details below.</p> <ul style="list-style-type: none"> <li>i) Yields at step IV, V and VI in the reaction scheme furnished are very low. Thchnical justification alongwith copy of supporting literature may be furnished.</li> <li>ii) Specific use of Citric Acid in step I &amp; II is not given. Technical justification alongwith complete chemical reaction highlighting the use of Citric Acid may be furnished.</li> <li>iii) Similarly specific use of combination of Lithium Hydroxide and Lithium Chloride alongwith Alumina is not indicated in Step VII. Same may be explained. Recovery of Lithium Hydroxide and Lithium Chloride may also be indicated in the reaction scheme.</li> <li>iv) Whether 1,2-Dimethoxy Ethane used in Step III is a raw material or solvent. Specific use of 1,2-Dimethoxy Ethane alongwith Methane Sulfonic Acid may be furnished alongwith complete chemical reaction highlighting the use of both the chemicals.</li> <li>v) Whether the data furnished by the firm are based on pilot plant or commercial scale operations. Improvement in yields may also be furnished</li> </ul> <p>The Committee accordingly decided to defer the case for four weeks</p> |                                      |                                            |                          |

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| 22 | Case No.:12/43/82-ALC1/2006                                                                                                                                                                                                                                                                 | Party Name:JUBILANT ORGANOSYS LTD<br>(FORMERLY VAM ORGANIC CHEM | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | Status:Case<br>Transferred |
|    | HQ File :01/82/050/01482/AM07/                                                                                                                                                                                                                                                              | RLA File :05/24/040/00771/AM07/                                 | Lic.No/Date:0510196613<br>21.12.2006       |                            |
|    | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product 4-(Dimethyl Amino)-Pyridine under para 4.7 of HBP.</p> <p>The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.</p> |                                                                 |                                            |                            |

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| 23 | Case No.:4/47/83-ALC1/2006 | Party Name:NESTOR PHARMACEUTICALS LTD. | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | Status:Case<br>Approved |
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| HQ File :01/83/050/01080/AM07/ | RLA File :05/24/040/00760/AM07/ | Lic.No/Date:0510197129<br>02.01.2007 |  |
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**Decision :** The Committee considered the case as per agenda for ratification of norms for the export product Ampicillin Anhydrous BP under para 4.7 of HBP.

The Committee in the light of the report furnished by PI Division vide their U.O. No.35011/274/2006 PI-III dated 20.07.2007 decided to ratify the norms of the export product under para 4.7 of the HBP as per details below or as applied for whichever is lower.

Export Product:

Ampicillin Anhydrous from Pen G Route-----1Kg.

Import items:

1. Penicillin G Potassium 1<sup>st</sup> Crystal-----2.088BOU/kg
2. Pivaloyl chloride-----0.42kg/kg
3. Triethylamine-----0.0239kg/kg
4. Methylene chloride-----1.50kg/kg
5. D(-)Alpha Phenyl glycine Base-----0.500kg/kg
6. Pen. G Amidase (Enzyme)-----1.078gm/kg
7. Ethyl Aceto acetate-----0.45kg/kg
8. Isopropyl Alcohol-----1.21kg/kg
9. Pot. Carbonate-----0.235kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

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| 24 | Case No.:2/12/82-ALC4/2007     | Party Name:DSM ANTI-INFECTIVES INDIA LTD | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | Status:Case<br>Approved |
|    | HQ File :01/82/050/01527/AM07/ | RLA File :22/21/040/00091/AM06/          | Lic.No/Date:2210006349<br>04.01.2007       |                         |

**Decision :** The Committee considered the case as per agenda for ratification of norms for the export product Ampicillin Trihydrate (Pen G Route) under para 4.7 of HBP.

The Committee decided to ratify the norms of the export product under para 4.7 of HBP. as per revised SION at Sl.No.A-69 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

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| 25 | <b>Case No.:15/48/82-ALC1/2006</b>                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:LUPIN LIMITED        | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/82/050/01626/AM07/                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :03/95/040/01257/AM07/ | Lic.No/Date:0310415601<br>12.01.2007       | Defer<br>Date:21.08.2007        |
|    | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product Cefadroxil under para 4.7 of HBP.</p> <p>The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for two weeks. The Committee, therefore, decided to defer the case for two weeks.</p> |                                 |                                            |                                 |

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| 26 | <b>Case No.:3/12/82-ALC4/2007</b> | Party Name:DSM ANTI-INFECTIVES INDIA LTD | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | <b>Status:Case<br/>Approved</b> |
|    | HQ File :01/82/050/01578/AM07/    | RLA File :22/21/040/00053/AM06/          | Lic.No/Date:2210006397<br>17.01.2007       |                                 |

**Decision :** The Committee considered the case as per agenda for ratification of norms for the export product Cloxacillin Sodium (From Pen G Route) under para 4.7 of HBP.

The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm whichever is lower.

Export product

Cloxacillin Sodium from Pen G route-----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU
2. Penicillin G Amidase (Enzyme)-----0.732gm
3. Methylene chloride-----0.407kg
4. Acetone-----0.1254kg
5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole

Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

- 5.a) O-chloro Benzaldehyde-----0.5034kg
- b) Hydroxy Amine Sulphate-----0.3192kg
- c) Methyl Acetoacetate-----0.410kg
- d) Chloroform-----0.270kg
- e) Methylene chloride-----0.0542kg
6. Methylene Chloride/Ethyl Acetate-----0.620kg
7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

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| 27 | Case No.:5/12/82-ALC4/2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:DSM ANTI-INFECTIVES INDIA LIMITED | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | Status:Case<br>Approved |
|    | HQ File :01/82/050/01862/AM07/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :22/21/042/00076/AM05/              | Lic.No/Date:2210006457<br>02.02.2007       |                         |
|    | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product Ampicillin Trihydrate (6APA Route) under para 4.7 of HBP.</p> <p>The Committee decided to ratify the norms of the export product under para 4.7 of HBP. as per revised SION at Sl.No.A-68 published vide Public Notice No.2 dated 19.04.2007 or as applied by the firm whichever is lower.</p> <p>RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.</p> |                                              |                                            |                         |

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| 28 | Case No.:7/12/82-ALC4/2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:DSM ANTI-INFECTIVES INDIA LTD | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | Status:Case<br>Approved |
|    | HQ File :01/82/050/01876/AM07/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :22/21/040/00060/AM06/          | Lic.No/Date:2210006459<br>02.02.2007       |                         |
|    | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product Cloxacillin Sodium (From Pen G Route) under para 4.7 of HBP.</p> <p>The Committee in light of the report of the Deptt. of C&amp;PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm whichever is lower.</p> <p>Export product<br/>Cloxacillin Sodium from Pen G route-----1kg</p> <p>Import items</p> <ol style="list-style-type: none"> <li>1. Penicillin G Potassium first crystal-----1.43 BOU</li> <li>2. Penicillin G Amidase (Enzyme)-----0.732gm</li> <li>3. Methylene chloride-----0.407kg</li> <li>4. Acetone-----0.1254kg</li> <li>5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole<br/>Carbonyl Chloride (CMIC Chloride)-----0.62kg</li> </ol> <p>OR</p> <ol style="list-style-type: none"> <li>5.a) O-chloro Benzaldehyde-----0.5034kg</li> <li>b) Hydroxy Amine Sulphate-----0.3192kg</li> <li>c) Methyl Acetoacetate-----0.410kg</li> <li>d) Chloroform-----0.270kg</li> <li>e) Methylene chloride-----0.0542kg</li> <li>6. Methylene Chloride/Ethyl Acetate-----0.620kg</li> <li>7. 2-Ethyl Hexanoic acid-----0.150kg</li> </ol> <p>RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.</p> |                                          |                                            |                         |

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| 29 | Case No.:15/12/82-ALC4/2007    | Party Name:GLENMARK PHARMACEUTICALS LTD., | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | Status:Case<br>Approved |
|    | HQ File :01/82/050/01773/AM07/ | RLA File :03/94/040/01341/AM07/           | Lic.No/Date:0310422441<br>08.03.2007       |                         |

**Decision :** The Committee considered the case as per agenda for ratification of norms for the export product Ethoxy Carbonylalanine under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/253/2006-PI-III dated 18.04.2007 decided to ratify the norms under para 4.7 of HBP as per details below or as applied for whichever is lower.

Export product:

Ethoxy Carbonylalanine-----1Kg.

Import items:

1. L-Norvaline-----1.03kg/kg
2. 10% Palladium on Carbon-----0.100kg/kg
3. Acetone-----4.56kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

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| 30 | Case No.:4/12/82-ALC4/2007                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:HETERO DRUGS LIMITED, | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | Status:Case<br>Deferred   |
|    | HQ File :01/82/050/01861/AM07/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :09/24/040/00500/AM07/  | Lic.No/Date:0910029749<br>23.03.2007       | Defer Date:<br>21.08.2007 |
|    | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product Fluoro Lactone under para 4.7 of HBP.</p> <p>The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.</p> |                                  |                                            |                           |

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| 31 | Case No.:6/12/82-ALC4/2007                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:COVALENT LABORATORIES<br>PRIVATE LIMITED | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | Status:Case<br>Deferred   |
|    | HQ File :01/82/050/01865/AM07/                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :09/24/040/00496/AM07/                     | Lic.No/Date:0910029776<br>26.03.2007       | Defer Date:<br>04.09.2007 |
|    | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product Cefpodoxime Proxetil under para 4.7 of HBP.</p> <p>The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee, therefore, decided to defer the case for six weeks.</p> |                                                     |                                            |                           |

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| 32 | <b>Case No.:10/12/82-ALC4/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:HERMES CHEMICAL COMPANY PVT LTD. | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/82/050/01900/AM07/                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :09/24/040/00485/AM07/             | Lic.No/Date:0910029843<br>29.03.2007       | Defer Date:<br>04.09.2007       |
|    | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product 1-Thiomethyl 1-Cyclopropane Acetic Acid under para 4.7 of HBP.</p> <p>The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee, therefore, decided to defer the case for six weeks.</p> |                                             |                                            |                                 |

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| 33 | <b>Case No.:8/12/82-ALC4/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:MANTENA LABORATORIES LIMITED | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/82/050/01898/AM07/                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :09/24/040/00524/AM07/         | Lic.No/Date:0910029841<br>29.03.2007       | Defer Date:<br>04.09.2007       |
|    | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product Methyl(E)-2-[3(s)-[3-[2-(7-Chloro-2-Quinoliny)] Ethenyl]Phenyl]-3-Hydroxypropyl]Benzoate under para 4.7 of HBP.</p> <p>The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee, therefore, decided to defer the case for six weeks.</p> |                                         |                                            |                                 |

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| 34 | <b>Case No.:9/12/82-ALC4/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:HERMES CHEMICAL COMPANY PVT LTD. | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/82/050/01899/AM07/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :09/24/040/00489/AM07/             | Lic.No/Date:0910029842<br>29.03.2007       | Defer Date:<br>04.09.2007       |
|    | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product [S]-1-[{3-(7-Chloro 2-Quinoliny)] Ethenyl] Phenyl} 3-[2-(1-Hydroxy-1 Methyl Ethyl)-Phenyl} Propan-OL under para 4.7 of HBP.</p> <p>The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee, therefore, decided to defer the case for six weeks.</p> |                                             |                                            |                                 |

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| 35 | <b>Case No.:17/7/83-ALC1/2007</b> | Party Name:R L FINE CHEM        | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00149/AM08/    | RLA File :07/24/040/00017/AM08/ | Lic.No/Date:0710051334<br>19.04.2007       | Defer Date:<br>21.08.2007       |

**Decision :** The Committee considered the case as per agenda for ratification of norms for the export product Clomipramine Hcl under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.

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| 36 | <b>Case No.:</b> 6/4/82-ALC4/2007                                                                                                                                                                                                                                                                                                                                                              | Party Name:SHALINA LABORATORIES PVT. LTD. | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/82/050/00031/AM08/                                                                                                                                                                                                                                                                                                                                                                 | RLA File :03/95/040/00095/AM08/           | Lic.No/Date:0310428999<br>10.05.2007       | Defer<br>Date:21.08.2007        |
|    | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product Diprosone Lotion 30ml under para 4.7 of HBP.</p> <p>The Committee decided to forward the copy of reply received from the firm alongwith the copy of the application to the Technical Authority for their comments. Accordingly the case was deferred for four weeks.</p> |                                           |                                            |                                 |

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| 37 | <b>Case No.:</b> 11/12/82-ALC4/2007                                                                                                                                                                                                                                                                                                | Party Name:ALEMBIC LIMITED      | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/82/050/00064/AM08/                                                                                                                                                                                                                                                                                                     | RLA File :34/24/040/00045/AM08/ | Lic.No/Date:3410018932<br>07.06.2007       | Defer Date:<br>04.09.2007       |
|    | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product Azithromycin Step-4 under para 4.7 of HBP.</p> <p>The Committee decided to call for complete chemical description of the export product from the firm. Accordingly, the case was deferred for six weeks.</p> |                                 |                                            |                                 |

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| 38 | <b>Case No.:</b> 12/12/82-ALC4/2007                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:ALEMBIC LIMITED      | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/82/050/00069/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :34/24/040/00047/AM08/ | Lic.No/Date:3410018988<br>15.06.2007       | Defer Date:<br>21.08.2007       |
|    | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product Azithromycin dehydrate (Micronised) under para 4.7 of HBP.</p> <p>The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.</p> |                                 |                                            |                                 |

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| 39 | <b>Case No.:</b> 13/12/82-ALC4/2007                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:MEDREICH LIMITED     | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/82/050/00070/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :07/24/040/00205/AM08/ | Lic.No/Date:0710052078<br>20.06.2007       | Defer Date:<br>04.09.2007              |
|    | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product Paracetamol 250mg+Ibuprofen 200mg capsules under para 4.7 of HBP.</p> <p>The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee, therefore, decided to defer the case for six weeks.</p> |                                 |                                            |                                        |

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| 40 | <b>Case No.:</b> 14/12/82-ALC4/2007                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:WOCKHARDT LIMITED    | Meet No/Date:12/82-ALC4/2007<br>24.07.2007 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/82/050/00106/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :03/95/040/00291/AM08/ | Lic.No/Date:0310434270<br>28.06.2007       | Defer Date:<br>04.09.2007              |
|    | <p><b>Decision :</b> The Committee considered the case as per agenda for ratification of norms for the export product Flu Strength Hot Lemon Powders 5gm Sachet under para 4.7 of HBP.</p> <p>The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee, therefore, decided to defer the case for six weeks.</p> |                                 |                                            |                                        |

Date:24.07.2007  
Place:New Delhi

Shyam Lal  
Foreign Trade Development Officer

Minutes of the Norms Committee Meeting No. 12/08 held on 27.7.2007 under the Chairmanship of Sh. Sanjay Rastogi, Export Commissioner.

The Committee first considered the minutes of the NC Meeting No. 11/08 held on 20.07.07 for confirmation and confirmed and adopted the same.

The Committee considered each case as per agenda .

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| CASE NO. A-335                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | M/S MILES INTERNATIONAL               |
| M. No. 12/08                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | F.NO. 01/82/50/1002/AM07              |
| DATED 24.7.2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA NO.03/95/40/314/AM07              |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | ADV. LIC.NO. 0310386250 DT. 22.6.2007 |
| <p>The Committee considered this case as per agenda for ratification of Norms for the Export Product DITHRANOL BP/EP/DITHRANOL under para 4.7 of HBP.</p> <p>The Committee noted that the firm was requested to furnish the copy of DML vide letter dated 18.01.2007, but the firm has not responded. The Committee, therefore, decided to reject the case.</p> <p>RLA concerned may take further necessary action including cancellation of licence under para 4.7 of HBP as per the above decision of Norms Committee.</p> |                                       |

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| CASE NO. A-336  | M/S IPCA LABORATORIES LTD              |
| M. No. 12/08    | F.NO. 01/82/50/1760/AM07               |
| DATED 24.7.2007 | RLA NO.03/94/40/1029/AM07              |
|                 | ADV. LIC.NO. 0310417066 DT. 24.01.2007 |

The Committee considered this case as per agenda for ratification of Norms for the Export Product MORANTEL CITRATE under para 4.7 of HBP.

The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/125/2005-PI-III dated 24.07.2007 decided to ratify the norms on repeat basis as per details below or as applied by the firm whichever is lower.

Export product:

Morantel Citrate-----1Kg.

Import items:

| Sl.No. | Description of import item | Quantity allowed |
|--------|----------------------------|------------------|
| 1.     | 3-Methyl Thiophene         | 0.330kg/kg       |
| 2.     | Acetonitrile               | 0.180kg/kg       |
| 3.     | Dimethyl Formamide         | 0.270kg/kg       |
| 4.     | Citric Acid                | 0.640kg/kg       |
| 5.     | Ethylene Dichloride        | 0.165kg/kg       |
| 6.     | Isopropyl alcohol          | 0.225kg/kg       |

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

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| CASE NO. A-337                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | M/S MAGALAM DRUGS & ORGANICS           |
| M. No. 12/08                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | F.NO. 01/82/50/900/AM07                |
| DATED 24.7.2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA NO.03/95/40/435/AM07               |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | ADV. LIC.NO. 0310390120 DT. 19.07.2006 |
| <p>The Committee considered this case as per agenda for ratification of Norms for the Export Product -3-AMINO -4-METHOXY ACETANILIDE under para 4.7 of HBP.</p> <p>The Committee in the light of written comments forwarded by PI Division vide their U.O. No.35011/97/2006-PI-III dated 24.07.2007 decided to ratify the norms as per details below or as applied by the firm whichever is lower.</p> <p>Export product:</p> <p>3(N-Cyno ethyl-N-Ethyl) Amino-4-Methoxy Acetanilide---1Kg.</p> <p>Import item:</p> <p>3-Amino-4-Methoxy Acetamilide-----1.06kg/kg</p> <p>RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.</p> |                                        |

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| CASE NO. A-338 | M/S MEDRIECH LTD |
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| M. No. 12/08                                                                                                                                                                                                                                                                                                                                                                                                | F.NO. 01/82/50/1790/AM07               |
| DATED 24.7.2007                                                                                                                                                                                                                                                                                                                                                                                             | RLA NO.07/24/40/718/AM07               |
|                                                                                                                                                                                                                                                                                                                                                                                                             | ADV. LIC.NO. 0710049763 DT. 24.01.2007 |
| <p>The Committee considered this case as per agenda for ratification of Norms for the Export Product PARACETAMOL 450MG under para 4.7 of HBP.</p> <p>The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.</p> |                                        |

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| CASE NO. A-339                                                                                                                                                                                                                                                                                                                                | M/S METROCHEM API LTD                  |
| M. No. 12/08                                                                                                                                                                                                                                                                                                                                  | F.NO. 01/83/50/145/AM08                |
| DATED 24.7.2007                                                                                                                                                                                                                                                                                                                               | RLA NO.09/24/40/436/AM07               |
|                                                                                                                                                                                                                                                                                                                                               | ADV. LIC.NO. 0910029425 DT. 22.09.2007 |
| <p>The Committee considered this case as per agenda for ratification of Norms for the Export Product LANSOPRAZOLE PELLETS 11.2% under para 4.7 of HBP.</p> <p>The Committee decided to forward an complete set of application to the Technical Authority for their comments. Accordingly, it was decided to defer the case for six weeks.</p> |                                        |

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| CASE NO. A-340  | M/S LEE PHARMA LTD                     |
| M. No. 12/08    | F.NO. 01/83/50/233/AM08                |
| DATED 24.7.2007 | RLA NO.09/24/40/05/AM07                |
|                 | ADV. LIC.NO. 0910030159 DT. 03.05.2007 |

The Committee considered this case as per agenda for ratification of Norms for the Export Product 5-(Difluoro Methoxy)-2-{3,4-Dimethoxy-2 Pyridinyl) Methyl} Thio} -1H Benzimidazole (Pentaprazole Sulphide) under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.

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| CASE NO. A-341  | M/S DEVATS (I) LTD                     |
| M. No. 12/08    | F.NO. 01/82/50/422/AM08                |
| DATED 24.7.2007 | RLA NO.05/24/40/921/AM07               |
|                 | ADV. LIC.NO. 0510204173 DT. 29.05.2007 |

The Committee considered this case as per agenda for ratification of Norms for the Export Product - NYSTATIN ORAL SUSPENSION(USP) (NYSTATIN POWDER QNTY.108.36 KG)(210000 BOTTLES,EACH 30 ML) ORAL SUPSPENSION USP under para 4.7 of HBP.

The Committee decided to forward an complete set of application to the Technical Authority for their comments. Accordingly, it was decided to defer the case for six weeks.

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| CASE NO. A-342  | M/S DSM ANTI-INFECTIVE (I) LTD         |
| M. No. 12/08    | F.NO. 01/82/50/514/AM08                |
| DATED 24.7.2007 | RLA NO.22/24/40/12/AM08                |
|                 | ADV. LIC.NO. 2210006786 DT. 12.06.2007 |

The Committee considered this case as per agenda for ratification of Norms for the Export Product 6-AMINO PENICILLANIC ACID under para 4.7 of HBP.

The Committee decided to ratify the norms of the export product under para 4.7 of HBP. as per revised SION at Sl.No.A-33 published vide Public Notice No.58 dated 26.09.2006 or as applied by the firm whichever is lower.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

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| CASE NO. A-343                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | M/S DSM ANTI-INFECTIVE (I) LTD         |
| M. No. 12/08                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | F.NO. 01/82/50/513/AM08                |
| DATED 24.7.2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA NO.22/24/40/13/AM08                |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | ADV. LIC.NO. 2210006784 DT. 12.06.2007 |
| <p>The Committee considered this case as per agenda for ratification of Norms for the Export Product 6-AMINO PENICILLANIC ACID under para 4.7 of HBP.</p> <p>The Committee decided to ratify the norms of the export product under para 4.7 of HBP. as per revised SION at Sl.No.A-33 published vide Public Notice No.58 dated 26.09.2006 or as applied by the firm whichever is lower.</p> <p>RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.</p> |                                        |

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|-----------------|----------------------------------------|
| CASE NO. A-344  | M/S DSM ANTI-INFECTIVE (I) LTD         |
| M. No. 12/08    | F.NO. 01/82/50/541/AM08                |
| DATED 24.7.2007 | RLA NO.22/24/40/15/AM08                |
|                 | ADV. LIC.NO. 2210006806 DT. 18.06.2007 |

The Committee considered this case as per agenda for ratification of Norms for the Export Product AMOXYCILLIN TRIHYDRATE PEN G ROUTE under para 4.7 of HBP.

The Committee decided to ratify the norms of the export product under para 4.7 of HBP. as per revised SION at Sl.No.A-58 published vide Public Notice No.58 dated 26.09.2006 or as applied by the firm whichever is lower.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

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| CASE NO. A-345  | M/S DSM ANTI-INFECTIVE (I) LTD         |
| M. No. 12/08    | F.NO. 01/82/50/515/AM08                |
| DATED 24.7.2007 | RLA NO.22/24/40/14/AM08                |
|                 | ADV. LIC.NO. 2210006787 DT. 12.06.2007 |

The Committee considered this case as per agenda for ratification of Norms for the Export Product 6- AMINO PENICILLINIC ACID PEN G ROUTE under para 4.7 of HBP.

The Committee decided to ratify the norms of the export product under para 4.7 of HBP. as per revised SION at Sl.No.A-33 published vide Public Notice No.58 dated 26.09.2006 or as applied by the firm whichever is lower.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

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| CASE NO. A-346  | M/S DSM ANTI-INFECTIVE (I) LTD |
| M. No. 12/08    | F.NO. 01/82/50/542/AM08        |
| DATED 24.7.2007 | RLA NO.22/24/40/16/AM08        |
|                 |                                |

ADV. LIC.NO. 2210006807 DT. 18.06.2007

The Committee considered this case as per agenda for ratification of Norms for the Export Product AMOXYCILLIN TRIHYDRATE PEN G ROUTE under para 4.7 of HBP.

The Committee decided to ratify the norms of the export product under para 4.7 of HBP. as per revised SION at Sl.No.A-58 published vide Public Notice No.58 dated 26.09.2006 or as applied by the firm whichever is lower.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

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| CASE NO. A-347                                                                                                                                                                                                                                                                                                                                                                                                | M/S AUROBINDO PHARMA LTD               |
| M. No. 12/08                                                                                                                                                                                                                                                                                                                                                                                                  | F.NO. 01/82/50/985/AM07                |
| DATED 24.7.2007                                                                                                                                                                                                                                                                                                                                                                                               | RLA NO.09/24/40/261/AM07               |
|                                                                                                                                                                                                                                                                                                                                                                                                               | ADV. LIC.NO. 0910029298 DT. 12.02.2007 |
| <p>The Committee considered this case as per agenda for ratification of Norms for the Export Product NELFINAVIR MESYLATE under para 4.7 of HBP.</p> <p>The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.</p> |                                        |

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|-----------------|----------------------------------------|
| CASE NO. A-348  | M/S CIPLA LTD                          |
| M. No. 12/08    | F.NO. 01/82/50/102/AM08                |
| DATED 24.7.2007 | RLA NO.03/24/40/2622/AM04              |
|                 | ADV. LIC.NO. 0310257978 DT. 12.03.2004 |

The Committee considered this case as per agenda for ratification of Norms for the Export Product FINPECIA 1 MG TABLETS under para 4.7 of HBP.

The Committee noted that the licence was issued on 12.03.2004, while the application for ratification of norms has been received now. The Committee, therefore, decided to call for the reasons for such delay from the Jt . DGFT, Mumbai through D.O. letter at the level of DGFT. Accordingly, the case was deferred for six weeks.

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| CASE NO. A-349  | M/S DSM ANTI-INFECTIVE (I) LTD         |
| M. No. 12/08    | F.NO. 01/82/50/57/AM08                 |
| DATED 24.7.2007 | RLA NO.22/21/42/292/AM05               |
|                 | ADV. LIC.NO. 2210006468 DT. 02.02.2007 |

The Committee considered this case as per agenda for ratification of Norms for the Export Product 6 AMINO PENICILLINIC ACID under para 4.7 of HBP.

The Committee decided to ratify the norms of the export product under para 4.7 of HBP. as per revised SION at Sl.No.A-33 published vide Public Notice No.58 dated 26.09.2006 or as applied by the firm whichever is lower.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

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| CASE NO. B-164  | M/S MSN PHARMA LTD                     |
| M. No. 12/08    | F.NO. 01/82/50/1233/AM07               |
| DATED 24.7.2007 | RLA NO.09/24/40/215/AM07               |
|                 | ADV. LIC.NO. 0910028088 DT. 03.11.2006 |

The Committee considered this case as per agenda for ratification of Norms for the Export Product MOXIFLOXACIN HYDROCHLORIDE API under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee, therefore, decided to defer the case for six weeks.

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| CASE NO. B-165  | M/S MSN PHARMA LTD                    |
| M. No. 12/08    | F.NO. 01/82/50/611/AM07               |
| DATED 24.7.2007 | RLA NO.09/24/40/110/AM07              |
|                 | ADV. LIC.NO. 0910027025 DT. 26.7.2006 |

The Committee considered this case as per agenda for ratification of Norms for the Export Product MOXIFLOXACIN HYDROCHLORIDE API under para 4.7 of HBP.

The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee, therefore, decided to defer the case for six weeks.

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| CASE NO. B-166  | M/S KGN PHARMA PVT. LTD                |
| M. No. 12/08    | F.NO. 01/82/50/67/AM07                 |
| DATED 24.7.2007 | ADV. LIC.NO. 0310376501 DT. 19.04.2006 |
|                 |                                        |

The Committee considered this case as per agenda for ratification of Norms for the Export Product NOVAQUIN TABLETS under para 4.7 of HBP.

The Committee noted that in the SION, input with 2% wastage has been allowed, while the firm has applied for the lower quantity of inputs. The Committee, therefore, decided to ratify the norms as applied by the firm.

RLA concerned may take further necessary action as per the above decision of Norms committee.

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| CASE NO. B-167                                                                                                                                                                                                                                                 | M/S LUPIN LTD                         |
| M. No. 12/08                                                                                                                                                                                                                                                   | F.NO. 01/82/162/941/AM07              |
| DATED 24.7.2007                                                                                                                                                                                                                                                | RLA NO.03/24/40/1951/AM05             |
|                                                                                                                                                                                                                                                                | ADV. LIC.NO. 0310304940 DT. 2.12.2004 |
| <p>The Committee considered this case as per agenda for ratification of Norms for the Export Product L MANDELIC ACID under para 4.7 of HBP.</p> <p>The Committee decided to transfer the case to DES-IV as the export product pertains to Chemical Sector.</p> |                                       |

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| CASE NO. B-168                                                                                                                                | M/S KUDOS CHEMIC LTD     |
| M. No. 12/08                                                                                                                                  | F.NO. 01/83/162/335/AM08 |
| DATED 24.7.2007                                                                                                                               |                          |
|                                                                                                                                               |                          |
| <p>The Committee considered this case as per agenda for claiming DEPB benefit.</p> <p>The Committee decided to examine this case on file.</p> |                          |

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| CASE NO. B-169                                                                                                                                                                                                                                                                                                                                                                                | M/S UNICHEM LABORATORIES LTD           |
| M. No. 12/08                                                                                                                                                                                                                                                                                                                                                                                  | F.NO. 01/83/50/16/AM05                 |
| DATED 24.7.2007                                                                                                                                                                                                                                                                                                                                                                               | RLA NO.03/24/40/2386/AM04              |
|                                                                                                                                                                                                                                                                                                                                                                                               | ADV. LIC.NO. 0310253587 DT. 17.02.2004 |
| <p>The Committee considered this case as per agenda for ratification of Norms for the Export Product BISOPROLO FUMARATE under para 4.7 of HBP.</p> <p>The Committee noted that as per firm's request, the firm was called for personal hearing before the Committee, but no representative of the firm appeared for personal hearing. The Committee, therefore decided to close the case.</p> |                                        |

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| CASE NO. B-170                                                                                                                                                                                                                                                                                                                                                                                          | M/S Dr.REDDY,S LABORATORIES LTD      |
| M. No. 12/08                                                                                                                                                                                                                                                                                                                                                                                            | F.NO. 01/82/50/43/AM06               |
| DATED 24.7.2007                                                                                                                                                                                                                                                                                                                                                                                         | RLA NO.09/24/40/548/AM06             |
|                                                                                                                                                                                                                                                                                                                                                                                                         | ADV. LIC.NO. 0910025936 DT. 13.04.06 |
| <p>The Committee considered this case as per agenda for ratification of Norms for the Export Product GEMCITABINE HCL under para 4.7 of HBP.</p> <p>The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for six weeks. The Committee, therefore, decided to defer the case for six weeks.</p> |                                      |

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| CASE NO.B- 171  | M/S IPCA LABORATORIES LTD              |
| M. No. 12/08    | F.NO. 01/82/50/1317/AM07               |
| DATED 24.7.2007 | RLA NO.03/94/40/905/AM07               |
|                 | ADV. LIC.NO. 0310408754 DT. 20.11.2006 |

The Committee considered this case as per agenda for ratification of Norms for the Export Product PROPRANALOL HCL under para 4.7 of HBP.

The Committee decided to rectify the corrections as under after due verification.

- i) Export product description may be amended to read as "Propranolol Hcl" and
- ii) Import item to read as "Epichlorohydrin".

RLA may take further necessary action.

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| CASE NO. B-172                                                                                                                                                                                                                                                                                                                                                                            | M/S INTAS PHARMA LTD                   |
| M. No. 12/08                                                                                                                                                                                                                                                                                                                                                                              | F.NO. 01/82/50/1239/AM07               |
| DATED 24.7.2007                                                                                                                                                                                                                                                                                                                                                                           | RLA NO.08/24/40/162/AM07               |
|                                                                                                                                                                                                                                                                                                                                                                                           | ADV. LIC.NO. 0810059348 DT. 07.09.2006 |
| <p>The Committee considered this case as per agenda for ratification of Norms for the Export Product under para 4.7 of HBP.</p> <p>The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.</p> |                                        |

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|-----------------|----------------------------------------|
| CASE NO. B-173  | M/S HEMMO PHARMA LTD                   |
| M. No. 12/08    | F.NO. 01/82/50/477/AM04                |
| DATED 24.7.2007 | RLA NO.03/24/42/281/AM04               |
|                 | ADV. LIC.NO. 0310219238 DT. 18.08.2003 |

The Committee considered this case as per agenda for ratification of Norms for the Export Product OXYTOCIN SOLUTION under para 4.7 of HBP.

Shri J.T. Hemrajani, Managing Director, Dr. D.R.S. Kushwaha, Technical Director and Shri Suresh Vazirani, General Manager appeared before the Committee for personal hearing and they explained the case. They explained that they have already fulfilled the export obligation against all the licences utilizing the higher quantity of inputs and made the request for enhancement in the quantity of inputs to the extent they have utilized.

The Committee after hearing the representatives of the firm, decided to call for the consumption date for three years certified by the Central Excise Authorities and amended copy of DML. Accordingly, the Committee decided to defer the case for nine weeks.

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| CASE NO. B-174                                                                                                                                                                                                                                                                                                                                                                                                                         | M/S AUROBINDO PHARMA LTD               |
| M. No. 12/08                                                                                                                                                                                                                                                                                                                                                                                                                           | F.NO. 01/87/50/917/AM06                |
| DATED 24.7.2007                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA NO.09/24/40/286/AM06               |
|                                                                                                                                                                                                                                                                                                                                                                                                                                        | ADV. LIC.NO. 0910024429 DT. 26.10.2005 |
| <p>The Committee considered this case as per agenda for ratification of Norms for the Export Product 7-AMINO-3-VINYL CEPHALOSPORANIC ACID[7-AVNA] under para 4.7 of HBP.</p> <p>The representative of PI Division present in the meeting informed the Committee that the case is under examination in their Department and he sought deferment for four weeks. The Committee, therefore, decided to defer the case for four weeks.</p> |                                        |

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| CASE NO. B-175 | M/S HEMMO PHARMA LTD     |
| M. No. 12/08   | F.NO. 01/82/50/1763/AM05 |

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| DATED 24.7.2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA NO.03/24/42/2256/AM05              |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | ADV. LIC.NO. 0310313830 DT. 27.01.2005 |
| <p>The Committee considered this case as per agenda for ratification of Norms for the Export Product OXYTOCIN SOLUTION under para 4.7 of HBP.</p> <p>Shri J.T. Hemrajani, Managing Director, Dr. D.R.S. Kushwaha, Technical Director and Shri Suresh Vazirani, General Manager appeared before the Committee for personal hearing and they explained the case. They explained that they have already fulfilled the export obligation against all the licences utilizing the higher quantity of inputs and made the request for enhancement in the quantity of inputs to the extent they have utilized.</p> <p>The Committee after hearing the representatives of the firm, decided to call for the consumption data for three years certified by the Central Excise Authorities and amended copy of DML. Accordingly, the Committee decided to defer the case for nine weeks.</p> |                                        |

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| CASE NO. B-176  | M/S HEMMO PHARMA LTD                 |
| M. No. 12/08    | F.NO. 01/82/50/478/AM05              |
| DATED 24.7.2007 | RLA NO.03/24/42/582/AM05             |
|                 | ADV. LIC.NO. 031019241 DT. 18.8.2003 |

The Committee considered this case as per agenda for ratification of Norms for the Export Product OXYTOCIN POWDER under para 4.7 of HBP.

Shri J.T. Hemrajani, Managing Director, Dr. D.R.S. Kushwaha, Technical Director and Shri Suresh Vazirani, General Manager appeared before the Committee for personal hearing and they explained the case. They explained that they have already fulfilled the export obligation against all the licences utilizing the higher quantity of inputs and made the request for enhancement in the quantity of inputs to the extent they have utilized.

The Committee after hearing the representatives of the firm, decided to call for the consumption data for three years certified by the Central Excise Authorities and amended copy of DML. Accordingly, the Committee decided to defer the case for nine weeks.

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| CASE NO. B- 177 | M/S HEMMO PHARMA LTD                   |
| M. No. 12/08    | F.NO. 01/82/50/464/AM02                |
| DATED 24.7.2007 | RLA NO.03/24/42/1025/AM02              |
|                 | ADV. LIC.NO. 0310110660 DT. 19.11.2001 |

The Committee considered this case as per agenda for ratification of Norms for the Export Product OXYTOCIN POWDER under para 4.7 of HBP.

Shri J.T. Hemrajani, Managing Director, Dr. D.R.S. Kushwaha, Technical Director and Shri Suresh Vazirani, General Manager appeared before the Committee for personal hearing and they explained the case. They explained that they have already fulfilled the export obligation against all the licences utilizing the higher quantity of inputs and made the request for enhancement in the quantity of inputs to the extent they have utilized.

The Committee after hearing the representatives of the firm, decided to call for the consumption data for three years certified by the Central Excise Authorities and amended copy of DML. Accordingly, the Committee decided to defer the case for nine weeks.

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| CASE NO. B-178  | M/S HEMMO PHARMA LTD                   |
| M. No. 12/08    | F.NO. 01/82/50/1439/AM05               |
| DATED 24.7.2007 | RLA NO.03/24/41/156/AM05               |
|                 | ADV. LIC.NO. 0310302358 DT. 17.11.2004 |

The Committee considered this case as per agenda for ratification of Norms for the Export Product OXYTOCIN POWDER under para 4.7 of HBP.

Shri J.T. Hemrajani, Managing Director, Dr. D.R.S. Kushwaha, Technical Director and Shri Suresh Vazirani, General Manager appeared before the Committee for personal hearing and they explained the case. They explained that they have already fulfilled the export obligation against all the licences utilizing the higher quantity of inputs and made the request for enhancement in the quantity of inputs to the extent they have utilized.

The Committee after hearing the representatives of the firm, decided to call for the consumption date for three years certified by the Central Excise Authorities and amended copy of DML. Accordingly, the Committee decided to defer the case for nine weeks.

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| CASE NO. B-179  | M/S HEMMO PHARMA LTD                   |
| M. No. 12/08    | F.NO. 01/82/50/338/AM05                |
| DATED 24.7.2007 | RLA NO.03/24/40/65/AM05                |
|                 | ADV. LIC.NO. 0310265856 DT. 28.04.2004 |

The Committee considered this case as per agenda for ratification of Norms for the Export Product OXYTOCIN SOLUTION under para 4.7 of HBP.

Shri J.T. Hemrajani, Managing Director, Dr. D.R.S. Kushwaha, Technical Director and Shri Suresh Vazirani, General Manager appeared before the Committee for personal hearing and they explained the case. They explained that they have already fulfilled the export obligation against all the licences utilizing the higher quantity of inputs and made the request for enhancement in the quantity of inputs to the extent they have utilized.

The Committee after hearing the representatives of the firm, decided to call for the consumption date for three years certified by the Central Excise Authorities and amended copy of DML. Accordingly, the Committee decided to defer the case for nine weeks.

#### Outside Agenda:

The representative of PI present in the meeting pointed out that there has been a mistake while recording the minutes of NC Meeting No.10/08 held on 10.07.2007. The Committee after discussions decided to amend the minutes of the same as under;

|                         |                                   |
|-------------------------|-----------------------------------|
| Case No.A-263           | M/S Anuh Pharma Ltd               |
| Meeting No.10/08        | F.No.01/82/1430/AM'07/DES-III     |
| Meeting Date:10.07.2007 | RLA F.No.03/81/39/AM03            |
|                         | A.L. No.0310404537 dated 17.10.06 |

The description of export product mentioned in the minutes of NC Meeting No.10/08 held on 10.07.2007 may be amended to read as "Erythromycin Propionate" in place of "Erythromycin Thiocyanate" mentioned therein.

RLA may take further necessary action.